

or the concerned State Information Commission, as the case may be, may impose penalty on the defaulting Public Information Officer.

Advices tendered by CIC

2981. PROF. ALKA BALRAM KSHATRIYA: Will the PRIME MINISTER be pleased to state:

(a) whether Central Information Commission has some mechanism for cross-checking and implementation of their advices tendered in numerous cases to various Public Authorities which have/had been disposed-off at the Commission level;

(b) if so, the status of case No. CIC/AT/A/2008/00487/LS, disposed off on the 2nd June, 2009 and another case No. CIC/SG/A/2009/001721/4733 disposed off on 9th September, 2009; and

(c) whether Commission is seriously pondering over to deduct as penalties from the salaries apart from disciplinary action of the concerned Public Authorities who have side stepped the advice of the Commission deliberately?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The Central Information Commission does not monitor implementation of advice given by it to the public authorities under section 25(5) of the Right to Information Act.

(b) The Central Information Commission has not received any complaint regarding non implementation of their advice in these cases.

(c) There is not provision in the Right to Information Act, 2005 empowering the Central Information Commission to impose penalty or initiate disciplinary action against a public authority for not implementing any advice given by the Commission under Section 25(5) of the Act.

Discussion on amendment in RTI Act

2982. SHRI B.K. HARIPRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Information Commissioner and his State counterparts met and discussed the issue of amendments to the RTI Act, especially the clause mandating exclusion of frivolous and vexation complaints from the purview of the Act;

(b) if so, the consensus emerging therefrom;